GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4551 ANSWERED ON:30.08.2011 AMENDMENT IN CRIMINAL CODE Shantha J.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is contemplating an amendment to the Criminal Procedure Code;
- (b) if so, the details thereof;
- (c) whether the Union Government has received any views/comments from the State Governments in this regard; and
- (d) if so, the details thereof and the reaction of the Union Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): On the recommendation of the Department-related Parliamentary Standing committee on Home Affairs for a comprehensive review of the Criminal Law instead of bringing piecemeal amendments, Ministry of Law & Justice were requested to request the Law Commission to examine and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in various laws. The Law Commission may also, inter alia, take into account the recommendations made by Malimath Committee & other Committee/Commission in this regard. On receipt of the comprehensive report, further action will taken. No time frame can be set up for this.